

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3832 of 2021**

Amjad Ansari

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. Anil Kr. Ganjhu, Advocate

For the State

: Mr. Ravi Prakash, Spl. P.P.

02/17.04.2021 Heard Mr. Anil Kr. Ganjhu, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Gumla P.S. Case No. 17/2021.

On a raid conducted in the house of the petitioner 12 bottles of Choco Cough Syrup was recovered.

The petitioner appears to be in custody since 12.01.2021.

Learned counsel for the petitioner submits that the petitioner does not have any criminal antecedent.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge, Gumla in connection with Gumla P.S. Case No. 17/2021.

(R. Mukhopadhyay, J.)